

Court-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P. No. 944/2010

Present: Ms. Manorama Kumari  
Hon'ble Member (J)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24<sup>th</sup> August, 2016, 10.30  
A.M

Name of the Company		Ratan Kumar Shaw & Anr. -Versus- Rajson Financial Services Pvt. Ltd. & Ors		
Under Section		397/398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date	

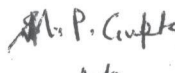
1. SUDIP DEB, ADV } belisim  
2. PATITA PARAN BISHWAL, ADV }

  
24/8/16


3. CASHASHI AGARWAL, R/2  
KULDIP MULLICK, ADV.



4. M. P. Gupta R-2

  
Adv.  
24/8/16

5. S. Bandyopadhyay R-2, 3, 4

  
Adv.  
24/8/16

ORDER

The Ld. Lawyer on behalf of the petitioner is present and the Ld. Lawyers on behalf of respondents 2,3, 4 and 7 are present. Respondent Nos. 5 and 6 are found absent.

Let the matter proceed against respondent Nos. 5 and 6 ex parte.

The matter is fixed for further hearing on CA No. 1654/2015. Heard the petitioner at length.

The matter has been also ~~was~~ partly heard from the side of respondent No. 2 to 6, but due to paucity of time it could not be completed.

Fix 6-9-2016 for further hearing on CA 1654/2015.

CA No. 499/2012 is withdrawn.

Interim order passed on 4-8-2016 be extended till 6-9-2016

MANORAMA KUMARI  
MEMBER(J)